

THE HIGH COURT OF KERALA

Kochi:682031

Dated:28-03-2018

H7-28244/2018

TENDER NOTICE

Limited tenders are invited for the purchase of 90 Slotted angle Steel Racks for the High Court of Kerala.

Description and specification.

<i>Item.</i>	<i>Specification</i>	<i>Quantity.</i>
Slotted Angle Steel Racks.	Size : 2400 mm H x 900 mm L x 375 mm W No. of Panels : Eight Slotted Angle : 40 x 40 mm with 2 mm thickness and 2400 mm Height Panel : 900 mm x 375 mm with 1 mm thickness paint: good quality primer coating and dip painting, Gusset plate:80x60mm with 1mm thickness	90 Numbers.

GENERAL CONDITIONS

1. The tenders should be addressed to the officer mentioned below in a sealed cover with the tender number and name shown below duly superscribed on the cover.
2. Intending tenderers should send their tenders so as to reach the Registrar (Aministration) on due date and time (noted below). No tender received after the specified date and time will be accepted on any account.
- 3 (a) Every tenderer who has not registered his name with the state Government (Stores Purchase Department), should send along with his tender, an Earnest Money of one per cent of the total cost of the articles tendered for (rounded to the nearest rupee) subject to a minimum of ₹1500, if the amount calculated at one per cent of the value of the articles tendered for falls below ₹1500. The amount may be paid either by remittance into any Government Treasury in chalans in duplicate, duly countersigned by the officer mentioned below or by Demand Drafts (crossed) on the local branch of State Bank of India drawn in favour of the officer mentioned below. In the case of remittance into the treasury, chalan receipt should be forwarded along with the tender. Cheques will not be accepted. The Earnest Money of the unsuccessful tenderers will be returned after the tenders are settled; but that of the successful tenderers will be adjusted towards the security that will have to be deposited for the satisfactory fulfillment of the contract.
(b) Tenderers whose names are registered with Government (Stores Purchase Department) are generally exempted from furnishing Earnest Money for such articles for which they have registered their names. If they tender for stores other than those for which they have registered their names, they will have to furnish earnest money as in the case of unregistered firms. Registered firms will have to quote invariably in every tender they submit the registration number assigned to them by the StoresPurchase Department.
(c)(i)Micro, Small & Medium Enterprises and Cottage Industries and Industrial co-operatives within the State which are certified as such by the Director of Industries and commerce or by